

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**I.A. No. 4481/2021 In (IB)- 26 (PB)/2021**

**Under Section: IBC**

**In the matter of:**

**VINOD KUMAR CHAUHAN**

**(Prop of Saroj Construction Co.)**

**... Applicant**

**Versus**

**M/s. VIRTUAL BUSINESS SOLUTION PVT. LTD.**

**.... Respondent**

**Order Pronounced on: 08 .12.2021**

**Coram:**

**SHRI. BHASKARA PANTULA MOHAN**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT**

For the Applicant : Mr. Vinay Kumar Singhal, RP

**ORDER**

**PER- HEMANT KUMAR SARANGI, MEMBER (TECHNICAL)**

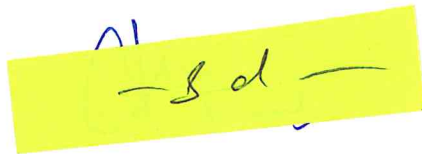
1. The present application is being filed by the Resolution Professional, Sh. Vinay Kumar Singhal, for the withdrawal of Application admitted for Corporate Insolvency Resolution Process ('CIRP'), of M/s. Virtual Business Solution Private

I.A. 4881/2021 IN IB- 26 (PB)/ 2021

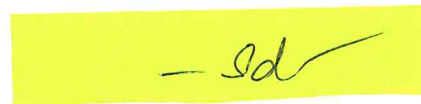
Limited, bearing No. IB- 26(PB)/ 2021, under Section 7 of the Insolvency & Bankruptcy Code, 2016.

2. It has been stated that Mr. Vinod Kumar Chauhan, Proprietor of Saroj Construction Company, had filed an application bearing IB-26 (PB)/ 2021, on 16.12.2020, before the Adjudicating Authority under Section 7 of the Insolvency and Bankruptcy Code, 2016. The said application was admitted by the Adjudicating Authority on 25.06.2021.
3. It has been observed that the Applicant in compliance with regulation 30 (a) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, has annexed the bank guarantee/ bank draft along with the present application.
4. In view of the above, this bench hereby, permits the withdrawal of **IB- 26 (PB)/ 2021**.
5. Accordingly, I.A. 4881/2021 is hereby allowed.

Let a copy of order be served to parties.



**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**



**(BHASKARA PANTULA MOHAN)**  
**MEMBER(JUDICIAL)**

**08 .12.2021**